IN THE HIGH COURT OF DELHI AT NEW DELHI

F. No.21-B/Sty./DA-07/DHC/No. 8866

Date of issuance of Notice: 16 05/2025

From:-

The Registrar General High Court of Delhi New Delhi.

To:-

(On the website of Delhi High Court)

SUB.:- NOTICE INVITING SEALED/CLOSED QUOTATION(S) UNDER TWO BID SYSTEM FOR PURCHASE OF TEN THOUSAND (10,000) PACKETS OF GOOD QUALITY WHITE LONG COTTON TAGS OF 36 INCH LENGTH (WITH PLASTIC END ON BOTH SIDES) (EACH PACKET CONTAINING 100 TAGS)

Note: The interested firms/vendors may cursorily examine the White Long Cotton Tags of 36 inch length (with plastic end on both side) currently in use by visiting Stationery Branch/Store of this Court between 10.00 a.m. to 1.00 p.m. on any working day.

This Court invites sealed quotations for purchase of ten thousand (10,000) packets of good quality white long cotton tags of 36 inch length (with plastic end on both sides) (each packet containing 100 tags) alongwith EMD of ₹ 10,000/- by way of DD/Banker's Cheque/Manager's Cheque drawn in favour of "Registrar General, Delhi High Court, New Delhi" (returnable without interest) from the interested firms/vendors manufacturers (Based in Delhi/NCR Region).

THE FIRMS/VENDORS ARE REQUESTED TO READ THE NOTICE CAREFULLY. THE LAST DATE FOR SUBMISSION OF SEALED/CLOSED QUOTATION(S) UNDER TWO BID SYSTEM IS 16/6/2025 TILL 17:30 HRS.

NOTE: No employee of this Court or his/her dependent family members be involved in the instant Notice process in contravention of the requirement/provisions contained in Central Civil Services (Conduct) Rules, 1964.

- SUBMISSION OF SEALED/CLOSED QUOTATION(S) UNDER TWO-BID SYSTEM (A) The bid documents shall be submitted in three (03) envelopes described hereinbelow:
 - The subject of the **FIRST ENVELOPE** shall be super scribed as: (I)

"SAMPLE BID FOR SUPPLY OF TEN THOUSAND (10,000) PACKETS OF GOOD QUALITY WHITE LONG COTTON TAGS OF 36 INCH LENGTH (WITH PLASTIC END ON BOTH SIDES) (EACH PACKET CONTAINING 100 TAGS) ."

The envelope of Sample Bid (First envelope) shall contain:

- a) Duly signed/stamped sample of the proposed 'Good quality white long cotton tags of 36 inch length (with plastic end on both sides) (each packet containing 100 tags)
- b) Annexure 'A' i.e. Sample Bid
- c) Annexure 'B' i.e. undertaking
- d) Copy of GST Registration Certificate, if the firm/vendor is registered under GST
- e) EMD of ₹ 10,000/- by way of DD/Banker's Cheque/Manager's Cheque drawn in favour of "Registrar General, Delhi High Court, New Delhi" (returnable without interest and no request for waiver of submission of EMD will be entertained)

[NOTE: ALL THE DOCUMENTS PLACED IN SAMPLE BID ENVELOPE SHALL BE DULY PAGINATED.]

(II) The subject of the **SECOND ENVELOPE** shall be super scribed as:

"FINANCIAL BID FOR SUPPLY OF TEN THOUSAND (10,000) PACKETS OF GOOD QUALITY WHITE LONG COTTON TAGS OF 36 INCH LENGTH (WITH PLASTIC END ON BOTH SIDES) (EACH PACKET CONTAINING 100 TAGS)."

The envelope of Financial Bid (Second Envelope) shall contain:

- a) Duly filled/signed/stamped **Annexure 'C'** i.e. <u>Financial bid</u>.

 NOTE: The firms/vendors offering net rate claiming that they are mandatorily not required to be registered under the GST Act shall not mention tax rate/amount and submit the 'net rates' only in their financial bid along with Annexure 'D'.
- b) Annexure 'D' i.e. duly notarized affidavit in original by those who are claiming exemption from registration under GST Act and offering net rates only with supporting documents viz. copy of the latest notification issued by Govt. of India/Govt. of NCT of Delhi duly attested under the seal of the firm. Turnover certificate issued by the Chartered Accountant for the Previous Financial Year.

[Above two envelopes shall be closed/ sealed separately.]

(III) The subject of the **THIRD BIGGER ENVELOPE** shall be superscribed as:

"SAMPLE AND FINANCIAL BID FOR SUPPLY OF TEN THOUSAND (10,000) PACKETS OF GOOD QUALITY WHITE LONG COTTON TAGS OF 36 INCH LENGTH (WITH PLASTIC END ON BOTH SIDES) (EACH PACKET CONTAINING 100 TAGS)."

a) The third bigger envelope be also sealed after placing two sealed envelopes having documents as referred at point (I) & (II) above and also bear the address "The Registrar General, Delhi High Court, Sher Shah Road, New Delhi-110003".

All the participating firms/vendors shall ensure that their bid(s) shall reach to the A.O.(J), Stationery Branch, Administrative Block, Room No. 512, Fifth Floor, High Court of Delhi, New Delhi on or before the last date and the time specified.

(B) OPENING/EVALUATION OF BIDS & AWARD OF PURCHASE ORDER

- 1. An independent Officer nominated by the competent authority shall first open the Envelope No.3 i.e. main outer envelope and envelope No.1 i.e. Sample bid found inside the main envelope.
- 2. The competent authority shall evaluate the Sample Bids and samples to shortlist the eligible firms/vendors for 2nd round of opening of financial bids. The competent authority has the right to call clarification(s) in respect of Sample Bid, if required.

- 3. The Financial bids of the vendors/firms whose samples are not found suitable after evaluation of Sample bids shall not be considered for opening of financial bids.
- 4. Envelope No.2 i.e. **Financial Bids** of the shortlisted firms/vendors declared qualified after the first round of Sample bid will also be opened by an independent Officer, nominated for the purpose by the competent authority.
- 5. The purchase order shall be awarded to the firm/vendor offering the best suitable quality/rates for supply of goods. If the firm/vendor fails to make the supply. The EMD is liable to be forfeited
- 6. EMD of all the firms/vendors except L-1 eligible firms/vendors will be returned without interest after award of purchase order. The EMD of successful bidder will be returned only after supply of 1ST installment of the goods and its acceptance in Stationery Store of Delhi High Court.
- 7. In case the Purchase Order awarded to eligible L-1 bidder is cancelled due to non-supply of goods within the stipulated period, such firm shall be liable to be blacklisted from participating in future Notices of this Court and the Purchase Order will be awarded to the next eligible L-2 vendor/firm.
- 8. In case the L-1 bidder failed to supply the required goods, their EMD will also be forfeited.

(C) REASONS FOR REJECTION OF BIDS

- 1. Validity of rates for a period less than 180 days from the last date of submission of Bids.
- 2. Bids received after due date.
- 3. Submission of more than one bid.
- 4. Bid(s) related to some other item(s) not related to instant Notice.
- 5. Any interlineations, erasure or correction in the specification/offered rate, which renders the whole Notice process doubtful or ambiguous.
- 6. Bids in the format other than the prescribed one.
- 7. Non submission of required documents or submitting incomplete documents.
- 8. Non-mentioning of subject and due date on each envelopes as referred to above.
- 9. Any ambiguity in submission of bid or any unreasonable condition.
- 10. Bids received without EMD.
- 11. Bids received unsigned.

(D) SUPPLY OF GOODS IN THE STATIONERY STORE OF THIS COURT

- The selected firm/vendor shall be bound to supply the first installment of 5000 Packets of required item within <u>21 days</u> from the date of issuance of Purchase Order and the remaining installment as per requirement of this court, failing which the Purchase Order shall be deemed to be cancelled unless sufficient cause is communicated (supported by documentary proof) for such delay.
- 2 The acceptance of the supplied goods in the Stationery Store of Delhi High Court will be subject to codal formalities viz., <u>inspection of the supplied goods by an independent Officer</u> nominated for the purpose.
- 3 If the supplied goods are found defective or not found in conformity with the sample bid/purchase order, the firm is liable to take back the entire supply immediately at its own cost and supply again after removing of the defects within one week.

The goods if supplied again after removing defects, the same shall again be inspected by the nominated independent officer.

(E) THE FIRMS/VENDORS MAY BE BLACKLISTED FOR THE FOLLOWING REASONS

- 1. Withdrawal or attempt to revise the financial bid on any ground after opening of the same.
- 2. Non supply of goods as referred to above.
- 3. Not obeying the validity of rates offered for 180 days.
- Any other default in fulfilling the contractual obligations by the firm/vendor.

(F) FINALITY OF DECISION OF THE COMPETENT AUTHORITY

The decision of the competent authority for short listing of the vendor(s) considering the quality being used by this court or better quality and final selection of firm/vendor after evaluation of the Sample Bids and the financial bids offered, shall be final & binding on all the participants in the instant Notice process.

This Court reserves the right to modify/amend the Notice/Terms and Conditions of the Notice at a later stage and also to increase or decrease the quantity depending on the requirement. This Court also reserves the right to award the Notice fully or partly to different firm(s)/vendor(s).

This Court also reserves the right to reject any of the bids or all the bids or quash the whole Notice process without assigning any reasons. Any step taken by the competent authority to safeguard the interest of this Court shall be final and binding on all participants.

Yours truly,

(Praveen Kumar Verma)

Deputy Registrar

for Registrar General

CC to: PA to Registrar (IT/Sty.) for uploading the above Notice on the official website of High Court of Delhi.

AR directed may be urloaded.

Oith

16/07/2027

P.A to Registrar (I-T)

Annexure - 'A' To be placed in 1st envelope

Official Stamp/Seal

SAMPLE BID FOR PURCHASE OF TEN THOUSAND (10,000) PACKETS OF GOOD QUALITY WHITE LONG COTTON TAGS OF 36 INCH LENGTH (WITH PLASTIC END ON BOTH SIDES) (EACH PACKET CONTAINING 100 TAGS).

Name of the firm:

Name of the firm:					
Address of the Firm:					
Name of the person (aut	thorized to sign the Notice document)				
Contact No.:	Email Address:				
Specification of White Tags of 36 Inches of length (With Plastic End on Both Sides)	Requirement	Please answer in 'Yes' or 'No' only			
Quantity	TEN THOUSAND (10,000) PACKETS OF WHITE LONG COTTON TAGS OF 36 INCH LENGTH (WITH PLASTIC END ON BOTH SIDES)" (EACH PACKET CONTAINING 100 TAGS).				
Size	36 inches Length				
Colour	White				
Yarn	Cotton				
Delivery	First installment within 21 days in the Stationery Store of Delhi High Court and 2 nd installment as and when required				
Sample (one packet)	Sample (s) enclosed with the sample bid(s)				
*Validity of Rates	180 Days (please mention if offering above 180 days)				
Undertaking	Undertaking enclosed in original (as per Annexure-'B')				
Affidavit	Enclosed (as per Annexure-'D').				
Quality assurance	It is assured that before offering the sample I/we have carefully reviewed our product and if the P.O. is awarded I/we are bound to supply the required goods strictly as per the quality of sample submitted.				
	ates required is 180 days. Bids with less period of Validit	y of rates shall be			
summarily rejected.					
Remarks (if any):					
	Signatur Signatory of the firm/com	e of the authorised apany/organization			

Date:-Place:-

[Interlineations/erasure/Correction or overwriting not allowed.]

Annexure – 'B'
To be placed in 1st envelope

UNDERTAKING

FOR PURCHASE OF TEN THOUSAND (10,000) PACKETS OF GOOD QUALITY WHITE LONG COTTON TAGS OF 36 INCH LENGTH (WITH PLASTIC END ON BOTH SIDES) (EACH PACKET CONTAINING 100 TAGS) .

I/We undertake that the firm (name of the firm) or				
its Partner / Director / Proprietor (name) has/have not				
been blacklisted / banned in its Business dealings with any Central / State Government / Public Sector				
Undertaking / Autonomous Bodies or has / have not been banned / terminated on account of poor				
performance/conduct.				
I/We undertake that all the terms and conditions of the instant Notice are acceptable to me/us and bound to deliver the first installment of the goods within the stipulated period of 21 days and second as and when required by this Court.				
I/we undertake that if the supply is rejected by the independent officer of this Court during the				
inspection due to non-conformity with the purchase order, the sample offered or due to any other				
distortion, the whole supply will be taken back immediately at the cost of the firm/proprietor with the				
replacement of goods within one week.				
I/we further undertake that I/we have confirmed and correctly applied the HSN Code of the				
required item and its corresponding applicable GST rate as on date with sole responsibility. (Strike out				
in case the firm/vendor is claiming exemption from GST & is offering net rates)				
Signature of the authorised				
Signatory of the firm/company/organization				
Official Stamp/Seal				
Date:-				
Place:-				

Annexure - 'C' To be placed in 2nd envelope

FINANCIAL BID FOR SUPPLY OF TEN THOUSAND (10,000) PACKETS OF WHITE LONG COTTON TAGS OF 36 INCH LENGTH (WITH PLASTIC END ON BOTH SIDES)" (EACH PACKET CONTAINING 100 TAGS).

(22.2		- 200	, 11100).				
Nam	e of the firm:						
Address of the Firm:							
Nam	e of the person (authorized to	sign t	the Notice	docume	ent)		
Contact No.:		Email ID:					
	NOTE: PLEASE USE E	THE	R TABLE	'A' OR	'B' AS THE CASE MAY BE.		
	(To be used b	y the		ole-A or offeri	ng their rate with GST)		
	Offer		In figures		In words		
1	Price of one packet of White Long Cotton tags of 36 inch length (with plastic end on both sides)" (each packet containing 100 tags) (without tax)						
2	Tax rate (%) applicable		-	-			
(To be used by the firm/vendo		<u>T</u>		hout GST and claiming exemption from		
	Offer	In	figures		In words		
Price of one packet of White Long Cotton tags of 36 inch length (with plastic end on both sides)" (each packet containing 100 tags)							
	arks (if any):	-					
Date					Signature of the authorised Signatory of the firm/company/organization Official Stamp/Seal		

[Interlineations/erasure/Correction or overwriting not allowed.]

[ON Rs.10/- NON-JUDICIAL STAMP PAPER DULY NOTARIZED BY NOTARY PUBLIC AFFIXING Rs. 5/- NOTARIAL STAMP TO BE PRODUCED ONLY BY THE FIRMS/ VENDORS CLAIMING EXEMPTION FROM REGISTRATION UNDER GST ACT]

Annexure – 'D'
To be placed in 2nd envelope

AFFIDAVIT

I,_	S/ D/ W/ of Sh./Smt						
Resident							
of	ofin the capacity of M/s having its Registered						
office/offic	e at do hereby solemnly						
	declare as under:-						
1.	That the Turnover of M/s. was less						
	That the Turnover of M/s was less than Rupees 40 Lakh in the previous financial year.						
	than respond to bank in the provious interiority our.						
2.	That M/s.						
	That M/s. is exclusively engaged in supply of Goods in Delhi/NCR Region and not making any						
	inter-state supplies elsewhere.						
3.	That the turnover of M/s has not crossed the						
	'threshold exemption limit' of the turnover of Rupees 40 Lakh, in the current financial						
	year.						
	<i>y</i> •••••						
4.	That I undertake that at the point of time the turnover of the firm crosses the threshold						
••	exemption limit of Rupees 40 Lakh, the firm will be registered under GST Act and shall						
	comply with the provisions mentioned in the GST Act.						
5.	That the firm is claiming exemption to be registered under GST Act, hence not						
٥.	mentioning GST rate percentage in the financial bid.						
	mentioning GoT rate percentage in the imanetar old.						
6.	That M/s. will claim only the net						
0.	6. That M/s. will claim only the net price exclusive of GST with sole responsibility, if declared eligible in the Notice						
	process.						
	process.						
	DEPONENT						
	DEI ONEINI						
<u>VERIFICATION</u>							
V	on this day of, 2025 that						
the contents of the above affidavit are true and correct to the best of my knowledge and that nothing							
	material has been concealed there from.						
maioriai m	do boon concentration from.						

DEPONENT